

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(Through web-based video conferencing platform)**

**ITEM No.10
C.P.(IB)No.63/BB/2022**

IN THE MATTER OF:

M/s. Dabee Technology India Pvt. Ltd. ... Petitioner
Vs.
.....

Order under Section 59 of IBC, 2016

Order delivered on 22.09.2022

CORAM:

**SH. KISHORE VEMULAPALLI
HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner : Shri Ullasa.B.C, PCS

ORDER

1. Heard Shri Ullasa.B.C, learned PCS appearing for the Petitioner.
2. The learned PCS appearing for the Petitioner is directed to clarify the final receipts and payments pertaining to Liquidation.
3. Subject to making the above compliances, **Order Reserved.**

-Sd-

**(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

-Sd-

**(KISHORE VEMULAPALLI)
MEMBER (JUDICIAL)**